

**Unconstructed Road in Janakpuri,
New Delhi**

1708. SHRI HIRALAL R. PARMAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that a patch of about 50 yards of a 60 feet wide traffic road lying in between A-3, Block Shopping Centre and Asalatpur village in Janakpuri, New Delhi, is still lying unconstructed although about 10 years have passed since the colony came up;

(b) whether it is also a fact that the construction of portion of the road was taken up during the year 1976 but was abandoned abruptly after the earth work was out;

(c) if so, the reasons for not completing the roads so far; and

(d) when the construction is likely to be taken up and completed?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):

(a) to (d). The development of Janakpuri colony was done by Delhi Development Authority, Delhi and a part of this road was constructed by DDA before the services including road were handed over to the Municipal Corporation of Delhi for maintenance in 1976. A portion of this road was left over by DDA as unauthorised construction/encroachments were existing in this reach. No work on this portion of road has been undertaken so far. The construction of this portion of road can be taken up by the Corporation only after the portion of unauthorised construction/encroachments is cleared by DDA, and the Corporation gets possession of the land.

Confirmation of female Vice-Principals by Delhi Administration

1709. SHRI CUMBUM N. NATARAJAN: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 5494 on 30th March, 1981 re. confirmation of female Vice-Principals by Delhi Administration and state:

(a) whether the *ad hoc* appointments of 25 Vice-Principals selected by the Departmental Promotion Committee on 8.1.1970 being against class II posts, were regularised in February, 1973 on the basis of recommendation of Departmental Promotion Committee constituted for the purpose;

(b) whether these appointments were considered in the light of the judgement of Delhi High Court which enjoins upon Delhi Administration that once *ad hoc* appointee is eventually selected for the post in a regular selection, the regular appointment would relate back to the date of *ad hoc* appointment;

(c) the reasons why these 25 select Panel Vice-Principals have not been regularised from the date of their appointments in 1970 or at least from February, 1973 when their class II *ad hoc* appointments were regularised by the D.P.C. constituted for the purpose; and

(d) the steps now proposed to regularise their appointments as Vice-Principals from 1970 or 1973?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) Yes, Sir.

(b) No, Sir.

(c) and (d). The Delhi Administration have reported that the Seniority List of P.G.Ts. was challenged by some of the P.G.Ts. in the Court of Law. However, the matter was decided in March, 1977 and the finalised Seniority list of P.G.Ts. (male and female) was issued on 1.8.1979. Thereafter, on the basis of the above Seniority list, 25 Vice-Principals were regularised along with others in July, 1980.

रायपुर-राजहरा रेल लाईन का निर्माण

1710. श्री केयूर भूषण : क्या रेल मंत्री यह बताने की कृपा करेंगे कि रायपुर-धमतरी-डल्ली राजहरा रेल लाईन का निर्माण कार्य कब तक आरम्भ होने की सम्भावना है ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन): रायपुर से झमतरी तक (91 कि० मी०) वर्तमान छोटी लाईन के बड़ी लाईन में ग्रामान परिवर्तन तथा भिलाई-डल्ली राजहारा बंड पर स्थित बालोद तक (34 कि० मी०) उस के विस्तार के लिए एक प्रारम्भिक इंजीनियरी एवं यातायात सर्वेक्षण का चालू वर्ष के बजट में शामिल किया गया है और सर्वेक्षण कार्य किया जा रहा है। सर्वेक्षण रिपोर्ट मिलने पर, तकनीकी व्यावहारिकता, वित्तीय ग्रथ-क्षमता और धन की उपलब्धता को देखते हुए इस ग्रामान परिवर्तन/विस्तार के बारे में कोई निर्णय लिया जायेगा।

Grant of non-practicing allowance to Physio Therapists

1711. SHRI NITYANANDA MISRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that dentists/dental surgeons working in Government hospitals are classified as para medical for the purpose of grant of non-practicing allowance;

(b) whether there is a proposal to grant non-practicing allowance to dental surgeons and physio therapists also; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR 1589 LS—6

RANJAN LASKAR): (a) No. Dentists/Dental Surgeons working in Central Government hospitals are not classified as para medical. Non-practicing allowance is given to holders of these posts.

(b) There is no proposal to grant non-practicing allowance to Physio-therapists.

(c) The Third Pay Commission did not recommend any non-practicing allowance to physio-therapists.

गुजरात के उद्योगों की माल डिब्बे सम्बन्धी मांग

1712. श्री छोटू भाई गामित : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात के उद्योगों के लिए जनवरी से जून, 1981 की अवधि के दौरान प्रत्येक महीने के लिए माल डिब्बों की मांग सम्बन्धी ब्यौरा क्या है।

(ख) आवंटित माल डिब्बों की संख्या कितनी है और उपलब्ध किये गये माल डिब्बों की वास्तविक संख्या कितनी है ;

(ग) गुजरात के उद्योगों के लिए अपेक्षित कोयले के वेगन उपलब्ध न कराये जाने के क्या कारण हैं ; और

(घ) माल डिब्बे उपलब्ध कराने के लिए सरकार द्वारा की जा रही कार्यवाही का ब्यौरा क्या है ?